REFERENCE TO SUICIDE BY TWO SUSPECTS IN RAJIV GANDHI AS. SASSINATION CASE

SHRI YASHWANT SINHA (Bihar): Madam, I have a very important point to raise.

A couple of days ago in Coimba tore, there were two suspected LTTE militants who were in hiding there. The police went there and surrounded that place. The militants committed suicide. The details have appeared in today's papers. It appears that one of the persons who committed suicide was person called Dixon. He is des cribed as a close aide of Sivarasan, who is the prime suspect in the Rajiv Gandhi murder case. Look at the way the whole thing is proceeding, es pecially after the suspicion which the hon. Home Minister was pleased to reflect in this House while replying to the clarifications on the escape of Shanmugam that he suspected the hand of a super-power. Though he did not name that super-power, every body knows what he meant. In the light of such serious allegations which have levelled by been no less than the Home а person Minister of India, what is happening to this case? Why is it that people are being allowed to die one after the other? There are important witnesses and important accomplices in this murder case who are being allowed to just vanish from the face of this Earth. I want to know as to what is happening Then the newspaper re port eoes on to say further that the investigation into the suicide or what ever it was will be conducted by the Tamil Nadu Police. The SIT was present there. They had gone there when they received information that these two persons suspected in the Rajiv Gandhi murder case were in hiding in Coimbatore in that particular building. Why were steps not taken to ensure that they were captured alive? I am sure our police is capable of much better performance than allowing the suspects to die. Now. T want to know what exactly is happening. Why are we on a two-track approach? The Tamil Nadu

Rajiv Gandhi 388 assassination case

Police is doing something and the SIT is doing something else. We do not know what is happening in this case. I regard this as a very serious lapse on the part of whoever is investigat ing this case. This must be clarified immediately. This House has expres sed its concern at the way in which the investigations have been conduct ed in this very very important case. We are all interested that not only culprits should be brought to the book, but the larger conspiracy in this case should be unravelled and the country taken into confidence I am raising this point because

want the Government to react immeditely and give a statement how exactly these two suspects in this case have been allowed to kill themselves.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): Madam, I associate myself with what the hon. Member has said.

SHRI GURUDAS DAS GUPTA (West Bengal): I fully associate. (*Interruptions*).

SHRI MENTAY PADMANABHAM (Andhra Pradesh): The whole House is unanimous on this. I want the Leader of the House and Home Minister to come and make a statement in this House immediately.

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): He has made a statement on the other case, but why has he suppressed this information from the House?

SHRI GURUDAS DAS GUPTA: I submit firmly that there is absolutely an air of suspicion .. (*Interruptions*).

THE DEPUTY CHAIRMAN: The Minister of State for Home is here. T hope he has noted the concern of the Members of the entire House. I think he has taken note of it.

SHRI YASHWANT SINHA; That is not enough. The incident is three days old. It happened day before yesterday.

389 Reference to 'sucide [30 JULY 1991] by two suspects in

डा॰ रत्नाकर पाण्डेय (उत्तर प्रदेश): महोदया, राजीव गांधी की हत्या की जांच में बहुत ढिलाई दो जा रही है।... (व्यवधान) रोज घटनाएं घट रही हैं, ऐसी घटनाएं रोकी जाएं ग्रीर गृह मंत्री ... (व्यवधान) एक ग्रीर जांच समिति ... (व्यवधान)

SHRI V. NARAYANASAMY (Pondichery): The Tamil Nadu police is hostile towards this case. , They are totally hostile towards this case, because most of them are involved in that case. In the Thanjavaur belt with the connivance of the police. LTTE people are operating in that area. Therefore, the Central Government must exclusively depute officers to investigate the case; otherwise the entire evidence in the assassination of our leader will ba buried. I request the hon. Home Minister to depute them immediately.

डाङ रत्नाकर पाण्डेयः पुलिस खुद जिली हुई है। ... (व्यवधान)

SHRI MENTAY PADMANABHAM: Mr. Narayanasamy is casting aspersion on the AIADMK Government in Tamil Nadu.

SHRI V. NARAYANASAMY: What is that he is telling? The police personnel who are hostile towards this case were appointed during Karuna-nidhi's regime. I am telling you about it frankly.

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, allow the Home Minister to react. He has taken not of it.

SHRI YASHWANT SINHA: The Home Minister must react immediately because the incident took place day before 5'esterday. They must have all the facts. I would like the Home Minister to react immediately.

डा० रत्नाकर पाण्डेयः गवर्नमेंट सीरियस नहीं है, मैडम, अंभी गृह मंती जी के जवाब देने के बाद इस तरह की घटनाएं हो रही हैं और हमारे नेता

Rajiv Gandhi assessinatinn cane

के हत्यारे एक-एक कुरके भागते जा रहे हैं। गृह मंत्री दूसरी जांच समिति नाने की घोषणा सदन में करते हैं और अभी तरु वह जांच समिति नहीं बनी एस० आई० टी० पर हमारा विश्वास उठ चुका है और गृह मंत्रालय की इस जांच का, काम करने का जौ तरीका है, उसकी हम निदा करते हैं। रोज कोई न कोई मुजर्रिम भागता रहा है। इसस बड़ा अभाव पड़ता है। ... (व्यवधान)

THE DEPUTY CHAIRMAN; Let the Home Minister react. # anr, w *rfot£ \

SHRI TINDIVANAM G. VENKATA-KAMAN (Tamil Nadu): Madam, I want a clarification.

THE DEPUTY CHAIRMAN: Please sit down. When he is speaking, I will nto permit.

डा॰ रत्नाकर पाण्डेय : एस. म्राई. टी. को एहने सरपेंड करें। ... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Madam, the hon. Member, Mr. Yashwant Sinha has raised a very important point. The matter is really noted by me because I am present here. The Home Minister is replying to the clarifications on the short duration discussion under rule 193 in the Lok Sabha on the subject of Shanmugam murder case and allied things. As regards the Coimbatore incident, I am also aware of it that something had happened. We are collecting the details from them as to what exactly happened, the manner in which it had happened and all that. I want to assure the House that we do not want to hide any information. At the same time, it is not fair on our part to cast aspersion on any State police in general. If. ...

SHRI MENTAY PADMANABHAM: Your own Member has criticised them. SHRI M. M. JACOB: I am only teling about that thing. If there is anybody who is found incompetent and is not doing his job well, we will have to certainly remove and replace them with trusted people who can carry out the job very well and that will be done by this Government.

Papers laid

डा॰ रस्ताकर पाण्डेया आप इनका सर्स्वेड करिए... (अवधाम) और प्रधान मंत्री जी स्टेटमेंट दें इस पर और कासि-केयन को बखस्ति करो। उसकी प्रध्यक्षता में ऐसा हो रहा है। उसको वर्खास्त करो और प्रधान मंत्री जी स्वयं इस इंपोटेंट इस्यू पर सदन में आकर स्टेटमेंट दें। गृह मंत्री जो के स्टेटमेंट देने के बाद यह घटना हुई है। इसलिए प्रधान मंत्री जी स्वयं सदन में ाकर वक्तव्य दें। हम बाहते हैं कि इस बारे में प्रधान मंत्री जी का क्या कहना है। ... (व्यवधान)

THE DEPUTY CHAIRMAN: Mr. Fernandes, what do you want to say? ...(Interruptions)...1 have identified Mr. Fernandes.

भोमती सध्या बहिन (उत्तर प्रदेश); जब तक गोपालसामी व करुणानिधि से पूछताछ नहीं होगी तब तक मैंडम,... (स्थवधान) इस संबंध में कुछ भी बागे जांच नहीं हो स्कती । ... (स्थवधान)

SHRI JOHN F. FERNANDES (Goa): There are reports in the press that in Tamil Nadu two LTTE hardcore terrorists attended the funeral of Mr. Shanmugam in spite of so many police personnel and SIT people present there. This is a total failure on the part of the investigating authority. There was also a report in the press that 12 SIT officials are understood to have been suspended. I want a statement from the hon. Home Minister about this matter.

SHRI M. S. GURUPADASWAMY: The evidence is being destroyed, it is not just a suicide. -By that suicide, they have lost evidence. And the whole investigation is going in a zigzag way and in a most distorted fashion. Let the Home Minister come and make. a statement on this.

डा० अवरार अहमदः (राजस्थान) उपसभापति महोदया, राजीव जी को भारने वाली महिला एक ग्रात्मघाती दस्ते की संदस्था थी, यह बात गवर्नमेंट को ग्रच्छो तरह पता है। तो जो भी व्यक्ति इस मामजे में सम्मिलित हैं. उनमें भी कई लोग उस झात्मवाती दस्ते के सदस्य हो सकते हैं जोकि ग्रथने ग्राणको मारने में बिल्कूल नहीं हिचकिचाएंगे। यह जानकारी होने के बाद भी जब शनमु-गम के बारे में संतीजी द्वारा दिए गए वःतव्य पर स्पष्टीकरण आंगे जा रहे थे तो मैंने मंती महोदय से एक बात का ग्राम्वासन मांगा था कि इस मामले के ग्रांर कल्प्रिट्स नहीं मरेंगे ग्रांर इस तरह की खबरें पढ़ने को नहीं मिलेगी विः कोई दीवार से माथा फोडकर अर गया या कोई बम लगाकर उड़ गया ग्रौर किसी ने एक दूसर का गला घोंट दिया। इस के बाधजूद भी कल्प्निट्स एक-एक कर के सरते जा रहे हैं ग्रीर हमारी सरकार ग्रीर जो लोग वहां जांच कर रहे हैं, वह आंखें मुंदे बैठे हैं। तो मैं सरकार से जानना च।हंगा कि क्या सारे सबूत भिट जाने के बाद इस बारे में कार्यवाही होगी? क्या राजीव गांधी की हत्या के सारे सबुत समाप्त हो जाने के वाद सरकार को झाखें खुलेंगी? (Interruption)

THE DEPUTY CHAIRMAN: Just a minute, please. I will ask the Minister of State for Home Affairs to look into the matter and convey to the Government the sentiments of tha Members, the entire House.

SHRI M. M. JACOB: Yes, Madam. I will look into the matter.

SHRI YASHWANT SINHA: We want him to make a statement. Lat; him make a statement.

SHRI MENT AY PADMANABHAM: We demand a statement. Cutting

393 Reference to suicide

THE DEPUTY CHAIRMAN: I said 'the entire House'. (Interruptionsns). Unfortunately, vou are fond of listen > ing to other things. Please sit down Just a minute. I said 'the sentiments of the entire House, including the Chair

SHRI YASHWANT SINHA: We want a statement today. We want an assurance from the Minister. (Interruptions).

डा. रत्नाकर पाण्डेयः जपसभापति महोंदया, गह मंत्रीजी ने जो वक्तव्य दिया था, उसके विगरित चीजें हो रही हैं इसलिए मैं मांग करता हं कि प्रधान मंत्रीजी हाउस में ग्राएं ग्राँर ग्राम्वासन दें ग्री*र* उसके विपरित कोई काम न होने पाए। महोदया, मैं मांग करता ह कि अधान मंत्रीजी हाउस में आएं और स्टेटमेंट दें ग्रीर कातिकेयन को ग्राज ही सस्पेंड किया जाए।

SWAMY SHRI SUBRAMANIAN (Uttar Pradesh): Madam, may I say this?

THE DEPUTY CHAIRMAN: The Minister has already committed himself that he will come back before the House. He cannot commit more than what he knows. Until and unless he collects the information, he cannot come before the House. He cannot come back without proper information. Give him some time. He will come back.

SHRI V. NARAYANASAMY: How much time will they take to collect the information?

THE DEPUTY CHAIRMAN: Mr Narayanasamy, you have made your point. Let others also speak. There are other people also in this House who want to say something on this issue. Let them speak. Now let Mr. Subramanian Swamy speak.

SHRI SUBRAMANIAN SWAMY: Madam, in addition to your articulating the opinion of the House, I am bringing to the notice of the Minister the point that Dixon was no ordinary person. He was a key person, not so much in the assassination itself, but right through. If you see the records of the IB, Dixon figures as a very very key person in the whole LTTE episode in Tamil Nadu. Therefore, the Government must make a 'statement today. They may make one tomorrow also. But today, deflnately before the house rises, he should make a statement so that we may know exactly what happened. (Interruptions).

SHRI YASHWANT SINHA: The Minister should react to this. Ts he making a statement today or not?

SHRI M. M. JACOB: I shall try my best to come back to the House with a statement. I want to get the information. It depends on the cellection of full information. If I am successful in collecting the information. I can come back to the House.

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY): Will he come back today evening or tomorrow morning? Will he make a statement?

SHRI M. M. JACOB: I cannot promise a statement now because I have to get the information.

THE DEPUTY CHAIRMAN: Do you want the Minister to come back with full facts or do you want him to come and make any statement? You want him to collect the facts. And I think he could not say better than what he has said that he will try his level best to get all the information today. If he cannot, would you like him to come and make just a statement which has no meaning? Let him give the time. If he can do it today, it is fine. He is going to collect the information and come before the. House. (Interruptions),

SHRI S. JAIPAL REDDY: Madam, the hon. Minister has not made a specific commitment in regard to a statement. It he cannot make a statement today, will he make a statement tomorrow? That is

396

[Shri S. Jaipal Reddy]

a categorical assurance we all are seeking. (*Interruptions*).

SHRI N. E. BALARAM (Kerala): Madam, you are saying one thing and the Minister is saying a different thing. (*Interruptions*).

THE DEPUTY CHAIRMAN: The Minister is not saying anything different. The fact is, you want to discuss this matter on the floor of the House. Right. So whichever way he brings the information before the House, that is more important (*Interruptions*).

SHRI MENT AY PADMANABHAM: Madam, the point is whether the Government is prepared to give a statement in this House either today or tomorrow. That is what we want. (*Interruptions*).

SHRI M. M. JACOB: Madam, if every Member keeps on talking like this.. . (*Interruptions*).

SHRI YASHWANT SINHA: Madam, he is trying to get out of that situation. We want a definite assurance from him. (*Interruptions*). This incident took place day before yesterday. The Government should have known about it. The Government should have had all the facts Wore it. (*Interruptions*).

SHRT GURUDAS DAS GUPTA: Man dam, the Minister is deliberately not making any commitment.

THE DEPUTY CHAIRMAN: I can assure you that the Minister is as much concerned about finding out the culprit who murdered Rajiv Gandhi as all of us are. So he wiil come back. (*Interruptions*).

SHRI YASHWANT SINHA: Madam, your statement can be contested. The way the investigations are being done does not prove your statement. Your statement that the Government is as much interested is not proved. I am not prepared to accept that statement that the Government is prepared. Otherwise, the Government would have been more forthright, the Government would have been more alert. (Interruptions). They are not, (Interruptions).

THE DEPUTY CHAIRMAN; Now let us have discussion on the Budget.

SHRI MENTAY PADMANABHAM. Madam, we all suspect that the Government is not at all serious in finding out the truth. (*Interruptions*).

श्री मोहम्मद **प्रफजल उर्फ मीम प्रफजल** (उत्तर प्रदेश): मैंडम कम से कम मंत्री मह दय इतना बयान तो दे दें कि जब तक इनका बयान आएगा तब तक कोई दूसरा नहीं: मरेगा ।

<

SHRI M. M. IACOB: Madam, there are two issues raised in the House today One is about the Coimbatore incident about which some of my friends have just suggested. (Interruptions) Another one is about international ramifications..., (Interruptions). On the Coimbatore incident, I will immediately collect as much information as possible and if I am successful to get it completely, I will come back today itself. Otherwise. may be tomorrow because today we are discussing the Budget. (Interruptions).

SHRI YASHWANT SINHA: Rajiv Gandhi's murder case is more important and you must come out with the facts.

मौलाना आविद हरा खान आजमीं (उत्तर प्रदेश): सरकार को यह मालूम है की कोन महाझत्तिया इस करल मे हैं तो उन महाझान्तयां का नाम उसें सभा एटक पर रखती चाहिए ।

THE DEPUTY CHAIRMAN: We have not started the Budget. I will call your name. Mr. Vishvjit Singh, please take your seat.

DR. RATNAKAR PANDEY: The Home Minister has already made a state ment but that is not effective. So the Prime Minister must come with a statement That may be today or tomorrow.

SHRI SURENDRA SINGH THAKUR (Madhya Pradesh); No, no. It should be today only and that too by the Prime Minister and not by the Home Minister (*Interruptions*).

DR. RATNAKAR PANDEY: We want a statement from the Prime Minister himself. (*Interrfiptions*). Let the Prime Minister come and make a statement. (*Interruptions*).

SHRI YASHAWNT SINHA: Some private negotiations are going in the Trea-aury Benches. (*Interruptions*).

श्री मोहम्मद इफकलल उर्फ मोम झफजलः महोदया, अप तम्बर का वयान दख सकते हैं इन्होंन होम मिनिस्टर क खिलाफ़ इस बात का इजहार कर दिया है। (व्यवधान)

डा. रत्नाकर पाण्डेयः गृह मंत्री जी जो कुछ कहा उसका ग्रसर जांच कमेटी पर नहीं पड़ा । इसलिए गृह ली जी ने सदन को जो ऋाण्वासन दिया था, उसके ग्रागे बङ्कर के, उपसभापति जी, फिर दुर्घटनाएं हो रही हैं उस जांच में। एसी स्थिति में प्रधान मंत्री जी आएं और सटन को विक्वास में ेंकर के स्टटमेंट ई श्वुकरें। यह साधारण घटना नहीं है। यह जैसा कि एह मंत्री जी ने कहा कि ... (व्यवधान)... सुपर पावर्स ने दुनिया के सबते बड़े नेता को, जो गरीबों का नेता था, उसको मरवाया है, सूपर पावर्सने मरवाया है। प्रधांन मंत्री जी आएं और स्टटमेंट दें। ... (व्यवधान)

श्रो मोहस्तब अफ तत उर्फ मींम झफजलः प्राइम मिनिस्टर जवाब दें। खुद इनकी पार्टी कलोग चाह रहे हैं।

†[شری متحمد افضل عرف م -افضل : پرائم مذستر جواب دیں -خود (نکی پارٹی کے اوگ چاہ رہے ہھں -]

श्री सुरेः जिह ठाकुरः वे हमको इस प्रकार कः अभिवासन दें कि आज यहां पर प्रधान मंत्री जी स्टटमेंट लकर आएगें। ऐसा हमको आशवासन द। (व्यवधान)

THE DEPUTY CHAIRMAN: He will convey the sentiments of the entire House, every Member and the Chair also, to the Prime Minister, to the Home Minister, to the entire Government, and as soon as he collects the facts, he will come back to the House and I think beyond that the Minister cannot say anything. So, that is over.,., (Interruptions)... That is over. He cannot say anything.. . (Interruptions) ...He cannot say anything more than that ... (Interruptions)... He cannot say anything beyond that... (Interrup tions) ... :

मौलाना अप्रेवेषु 'ला खान झाजमी: जब सरकार को मॉलूम हैं कि महाशकि उम्म इस मईर में हैं' तो उन मह शकितयों का नीम जाहिर होन। चाहिये।...(व्यवधान)....

Rajiv Gandhi

†[مولانا عبيدالله خان اعظمى:
جب سرگر كو معلوم ه كه مها
شكتيان اس مرذر مين هين [تو ان
مها شكتيون كا نام ظاهر هونا چاهئے.. (مداخلت) ..]

श्रीं सत्य प्रकाश मालवींय : होम मिनिस्टर एश्यों रस दे सकते हैं? '(व्यवधान)

उपसभापति: काई भी एश्योरेंस दे सरकार की तरफ से देगा इसलिए आप बौठिए।

श्री मोहम्मद ग्रफ जल उर्फ मींम यफ जल: जो हलिंग पार्टी हैं उसी के लोग इस बात की डिमांड कर रहे हैं कि होम मिनिस्टर जबाब न दें बल्कि वजीरे अज्जम एका ब दें तो इसका मतलब यह हैं कि खुद उनकी पार्टी के लोगो का एनम द होन मिनिस्टर मे खत्म हो गया हैं यह बहुत खतरनाक बात हैं होने मिनिस्टर को इस बात पर रिजाइन कर देना चाहिए

۱ [شری محمد افضل عرف م -افضل : جو رولنگ پارتی ها اسی کے لوگ اس بات کی تمانت کر رہے میں کہ هوم ملستر جواپ ند دیں بلکہ وزیر اعظم جواب دیں تو اسکا مطلب یہ بھے کہ خود انکی پارتی مطلب یہ بھے کہ خود انکی پارتی نیز میں خو اعتماد هوم منستر میں ختم هو گیا - یہ بہت خطرناک بات ہے - هوم منستر کو [اس بات پر رزائن کر دینا چاهئے -]

[†]Transliteration in Arabic Script.

399 The Appropriation (Vote on Account No. 2) 400

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam...

श्री मोहन्मद ब्रकजल उर्फ मीम श्रफजल: आप अपने सैम्बर्स से पछिए (व्यवधान)

THE DEPUTY CHAIRMAN: Now we will discuss Ihe Budget (General), 1991-92... (*tnterruptions*)... That matter is over... (*Interruptions*)... What do you want to say, Mr. Jacob?... (*Interruptions*). . . Order, please.

SHRI M. M. JACOB: Madam, regarding the Budget one request have to make. Yesterday, we had consultations with the Party leaders who were present in the Chamber and this morning I have also met some leaders in this connection. The Vote on Account was passed in the Lok Sabha without debate and aftsrwards they continued with the consideration of the Budget. So I suggest, if most of the Members agree to, to have ihe voting first and then the debate.

THE DEPUTY CHAIRMAN: Agreed?

SHRI A. G. KULKARNI (Maharashtra): Madam, let them discuss the Vote on Account first and then we will discuss the Budget.

SHRI MENTAY PADMANABHAM: Madam, we agree to it if they are serious into the investigation of Rajiv Gandhi's assassination.

THE DEPUTY CHAIRMAN: Whethei you pass the Vote on Account or you don't pass the Vote on Account, everybody is serious about Rajiv Gandhi. Before I call the names of Members to speak... (Interruptions)... Now will take up the Appropriation (Vote on Account) No. 2 Bill, 1991. Dr. Manmohan Singh...

SHRI S. JAIPAL REDDY: Madam, I would like to make one submission.

fTranstiteration in Arabic Script.

THE DEPUTY CHAIRMAN: You gave your commitment and now you want to make your submission. How is it possible? It is not a conditional commit-, ment...

SHRI S. JAIPAL REDDY: No, no, no. We are only keen to have a commitment from the Government that this will not be treated as a precedent.

THE DEPUTY CHAIRMAN: I can assure you that is not going to be made a precedent. I assure you from the Chair. .. .(*Interruptions*)..., I can assure you from the Chair... (*Interruptions*)... I know what he Hays. I can ready your mind also...

SHRI S. JAIPAL REDDY: Madam Deputy Chairperson, you must permit us to make our submissions. We want an assurance from the Government that this will never be treated as a precedent,

THE DEPUTY CHAIRMAN: O.K. Given. The Minister can also give that.

THE APPROPRIATION (VOTE ON ACCOUNT NO. 2 BILL, 1991

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Madam, I beg to move:

"That the Bill to provide for tha withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a.part of the financial year 1991-92, as passed by the Lok Sabha, be taken into consideration".

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Wo shall now take up clause-by-clause consideration of the Bill.

Clause 2 to 4 and the Schedule were vided to the Bill, Clause I, the Enactir. Yormula and the Title were added to the Bill.

SHRI MANMOHAN SINGH: Madam, I beg to move:

"That the Bill be returned".